

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH.

C.P. No.273/2002  
IN  
O.A. No.1628/2000

New Delhi, this the 6th day of January, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J)  
Hon'ble Shri V. Srikantan, Member (A)

1. Shri Ved Prakash,  
S/o Shri Dhuppan,  
R/o 107, Humayunpur,  
New Delhi.
2. Shri Kripa Shankar Mishra,  
s/o Shri Ramphar Mishra,  
Presently R/o E-1394,  
Netaji Nagar,  
New Delhi.
3. Shri Ramakant Prasad Sah,  
S/o Shri Ram Nandan Sah,  
R/o D-356, Okhla Phase-I,  
New Delhi-110020. .... Petitioners

(By Advocate : Shri R.N. Singh)

Versus

1. Shri S.K. Nayak,  
Secretary,  
Ministry of Health & Family Welfare,  
Nirman Bhawan, New Delhi
2. Dr. (Prof.) N.K. Ganguly,  
Director General,  
Indian Council of Medical Research (ICMR)  
Ansari Nagar, New Delhi

.... Respondents

(By Advocate : Shri K. Tondon)

ORDER (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J) :

Heard Shri R.N. Singh, learned counsel for the petitioners and Shri K. Tondon, learned counsel for the respondents.

2. Shri K. Tondon, learned counsel for the respondents has submitted that necessary payments as ordered by the Tribunal in OA No.1628/2000 has been arranged to be paid to the petitioners.

VP

(2)

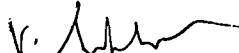
3. Learned counsel has drawn our attention to paragraph 4 of the affidavit of compliance together with the copy of the Despatch register regarding necessary payments to the petitioners.

4. It is relevant to mention that there were in the OA six applicants but in the present Contempt Petition there are only three petitioners and learned counsel for the respondents has submitted that the payments as ordered by the Tribunal have been given to these petitioners.

5. Shri R.N. Singh, learned counsel has submitted that the petitioners had not contacted him thereafter but if any grievance still survives regarding actual payments, the petitioners should be given liberty to proceed in the matter in accordance with law.

6. Noting the above facts and circumstances of the case, we do not find any justification to continue with CP 273/2002 as it cannot be said that the respondents have contumaciously and willfully disobeyed Tribunal's order dated 11.3.2002 in OA No.1628/2000.

7. Accordingly, CP 273/2002 is dismissed. Notices issued to the alleged contemnor is discharged. File to be consigned to the record room. Liberty granted in accordance with law.

  
(V. Srikantan)

Member (A)

  
(Smt. Lakshmi Swaminathan)

Vice Chairman (J)

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